

Statement

Mines in ECL proposed for closure

Name of Area	Name of Mines
1	2
1. Sripur	1 Ghusik
	2 Ningah
	3 S.S. Incline
	4 Gimint/KD incline
	5 Adjoy II
	6 Bhanora West Block
	7 Kalipahari
2. Sodepur	1 Methani
	2 Bejdih
	3 Dhemomain Incline
	4 Dhemomain Pit
	5 BC Incline
	6 Patmohna
	7 Sodepur
	8 Parbelia
	9 Dubeswari
	10 Chinakuri-I
	11 Chinakuri-II
	12 Chinakuri-III
	13 Narsumoda
3. Salanpur	1 Dabor
	2 Sangramgrah
	3 Khoirabad
	4 Begunia
	5 Manoharbahal
	6 Chak Ballavpur
	7 Gourangdih OC
	8 Bonjemehari OC
	9 Mohanpur OC
4. Satgram	1 Kalidaspur
	2 Ratibati
	3 Chapui Khas
	4 Miithapur
	5 Nimcha
	6 Jemehari
	7 Pure Searsole

1	2
	8 Tirath
	9 Kuardih
	10 Ardhagram OC
	11 Sitadasjee
	12 JK Nagar
	13 Satgram Project
	14 Satgram Incline
5. Pandaveshwar	1 Madhaipur
	2 Madherboni
	3 Pandaveshwar
	4 Dalurbandh
	5 Kendra
	6 Samla
	7 South Samla
6. Mugma	1 Gopinathpur
	2 Hariazam
	3 Badjna
	4 Chapapur
	5 Khoodia
	6 Lakhimata
	7 Mandman
	8 Kapasara
	9 Kumardhubi
	10 Shampur-B
	11 Khoodia OC
	12 Nirsha OC
	13 Barmuri OC
	14 Rajpura OC

Total number of mines in 6 areas are 64

Tax Evasion

*190. SHRI SRIRAM CHAUHAN :
SHRI JANG BAHADUR SINGH PATEL :

Will the Minister of FINANCE be pleased to state :

(a) whether the cases of evasion of Central excise and other taxes have been detected during the raids in the country conducted by the Revenue Department during 1997-98, till date;

(b) if so, the details thereof, State-wise;

(c) the amount involved and the amount recovered from them so far, and

(d) the steps taken/being taken by the Government to prevent evasion of Central Excise and other taxes in future.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) State-wise details are as follows:-

(i) Central Excise

(From 1.4.1997 to 31.10.1998)

Sl.No.	State	No. of cases of evasion detected
1.	Andhra Pradesh	575
2.	Bihar	79
3.	Delhi	677
4.	Goa	1
5.	Gujarat (including U.Ts of Daman & Diu)	637
6.	Haryana	497
7.	Himachal Pradesh	23
8.	Jammu & Kashmir	25
9.	Karnataka	290
10.	Kerala (including U.T. of Lakshadweep)	105
11.	Maharashtra	2315
12.	Madhya Pradesh	245
13.	Orissa	169
14.	Punjab (including U.T. of Chandigarh)	537
15.	Rajasthan	50
16.	Tamil Nadu (including Pondichery)	775
17.	Uttar Pradesh	544
18.	West Bengal & Sikkim	358
19.	States of Assam, Arunachal Pradesh, Meghalaya, Nagaland, Manipur, Mizoram and Tripura.	3
Total		7905

(ii) Customs

(From 1.4.1997 to 31.10.1998)

Sl.No.	State	No. of cases of evasion detected
1	2	3
1	Andhra Pradesh	21
2	Delhi	46

1	2	3
3.	Goa	5
4.	Gujarat	60
5.	Karnataka	35
6.	Kerala	4
7.	Madhya Pradesh	3
8.	Maharashtra	178
9.	Punjab	2
10.	Rajasthan	9
11.	Tamil Nadu	96
12.	West Bengal	234
13.	Orissa	24
14.	North Eastern States	29
Total		746

(iii) Income Tax (Including Corporation Tax)

(From 1.4.1997 to 30.11.1998)

Sl.No.	State	No. of warrants issued in evasion cases
1.	Gujarat, Rajasthan, Maharashtra & Mumbai	2677
2.	Karnataka, Goa, Lakshadweep & Andhra Pradesh	697
3.	West Bengal, Bihar, Orissa, NER	988
4.	Delhi, Punjab, Chandigarh, Haryana, Himachal Pradesh & J&K.	939
5.	Tamil Nadu, Pondicherry, Kerala	562
6.	U.P. & M.P.	656
Total		6519
Grand Total :		15170

[(i),(ii) & (iii)]

(c) The amount of duty involved in the above mentioned Central excise and Customs cases is approximately Rs.3059 crores and the value of seizures effected in Income Tax cases is Rs.432 crores. The amount of recovery made in these cases so far is Rs.234 crores.

(d) The steps include effecting improvements in gathering of intelligence, prompt circulation of any novel modus operandi noticed in any part of the country, strengthening of anti-evasion machinery, alerting the field formations about possible evasion plans, restrictions on cash transactions, enforcing the provisions regarding compulsory maintenance and audit of accounts, prosecution of tax evaders, and reduction and rationalisation of tax rates.